

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 628  
15/241- 242/ND/2022

IN THE MATTER OF:  
Mr. Anoop Sharma

...APPLICANT

Vs.

M/s. Concorde Cargo Pvt. Ltd.

...RESPONDENT

Section  
U/s 241-242

Order delivered on 28.09.2022  
(Virtual Hearing)

Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Sanjiv Sen, Sr. ADV. With Mr. Ujjal Bannerjee, Mr. Akash Khurana, Mr. Upamanyu Sharma, & Mr. Harshvardhan Ranawat, Advs.

For the Respondent

:Adv. Kiran Ranafor R-4, Mr. Prashant Pakhiddey, Mr. Manav Gill, Ms. Lakshmi Dwivedi, Mr. Byron Sequeira, Advocates for Respondents no. 2 & 3, Mr. Abhinav Sharma & Mr. Himanshu Kaushal, Advs. For R1.

ORDER

Due to paucity of time, matter is adjourned to 03.11.2022.

  
(COURT OFFICER)